

Notifications under Essential commodities Act

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : On behalf Shri M.S. Gurusadaswamy, I beg to lay on the Table a copy each of the following Notifications under sub-section(6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1968, published in Notification No. G. S. R. 781 in Gazette of India dated the 25th April 1968.
- (ii) G. S. R. 829, published in Gazette of India dated the 1st May, 1968, rescinding the Madhya Pradesh Teora Flour Besan (Export Control) Order, 1968. [Placed in Library. See No. LT-1239/68].

Notifications under Central Excises and Salt Act etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table—

- (1) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944 etc. ;
 - (i) The Central Excise (First Amendment) Rules, 1968 published in Notification No. G.S.R. 742 in Gazette of India dated the 20th April, 1968.
 - (ii) The Central Excise (Second Amendment) Rules, 1968 published in Notification No. G.S.R. 763 in Gazette of India dated the 27th April, 1968. [Placed in Library. See No. LT-1240/68].
- (2) (i) A copy of the Uttar Pradesh Sales Tax (Amendment) Act, 1968 (President's Act No. 11 of 1968) published in Gazette of India dated the 6th April, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of

Powers) Act, 1968 (Hindi and English versions).

- (ii) A statement showing reasons for delay in laying the Act mentioned above (Hindi and English versions). [Placed in Library. See No. LT-1241/68].

Notification under Industrial Disputes Act

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table—

- (1) (i) A copy of Notification No. 1300-I.R./IR/IA-1(A)/64-Pt. dated the 2nd March, 1968 published in the Calcutta Gazette adding certain industries to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1242/68].
- (2) A copy of Notification No. S.O. 1471 published in Gazette of India dated the 27th April, 1968 adding 'Service in the Uranium Industry' to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act. [Placed in Library See No. LT-1243/68].
- (3) (i) A copy of Notification No. 3089-I.R./IR/IR/4/65 published in the Calcutta Gazette dated the 21st September, 1957, making certain amendments to the West Bengal Industrial Disputes Rules, 1958, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.